



2026:AHC:42193

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2550 of 2026

Shri Chand Singh

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Shri Arvind Kumar Tiwari, learned counsel for the petitioner and Shri Jitendra Prasad learned Standing Counsel for the State-respondents.
2. The writ petitioner claims to be posted in police department he seeks inclusion of service rendered in Army purposes of his protection etc.
3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the respondent no.5.
4. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
5. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the respondent no.5/ the Senior Superintendent of Police, Meerut, District Meerut who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of three months from the date of presentation of the certified copy of the order. In case, the respondent no.5/ the Senior Superintendent of Police, Meerut, District Meerut is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.
6. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of

the case.

7. With the aforesaid observation, the writ petition is **disposed off**.

February 20, 2026
Imtiyaz

(Vikas Budhwar,J.)